

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.463/2019

Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.19.11.2018/NCLAT/UR/1069

In the matter of:

M/s Orchid Industires Pvt. Ltd. Appellant

Versus

M/s Stanfab Apparels Pvt. Ltd. Respondent

Appearance: Shri Rakesh Taneja, Advocate for the Appellant.

12.02.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 19.11.2018 and the Office after scrutiny of the Memo of Appeal on 20.11.2018 intimated the defects to the Appellant on the same day and the Memo of Appeal was returned to the Appellant on 29.11.2018. The Appellant re-filed the Memo of Appeal on 08.02.2019.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report. The Appellant was required to re-file Memo of Appeal within seven days from the date of intimation of the defects. However, the Appellant re-filed the Memo of Appeal with a delay of 73 days, hence, the case may be placed before the Hon'ble Bench for appropriate orders. IA is disposed of accordingly.

4. List the matter before the Hon'ble Bench under the heading admission with defect on 13.02.2019

(Peeush Pandey)
Registrar